

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Diary No. 253/2022

Date: 3.8.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from Actual DOCO to 31-03-2024 for Asset-1: Conversion of existing 2x63MVAR Line Reactors at Bhachau end of Bhachau – EPGL 400kV D/c line to Switchable Line Reactors along with two nos. of 400kV Reactor bays associated with Part A: PG works associated with Western Region Strengthening Scheme - 21 and Asset-2: 1 No. 220 kV GIS Line Bay at Bhuj S/S associated with Part-B: Extension works at Bhuj PS for interconnection of RE projects under “Extension works at POWERGRID Substations for interconnection of RE projects”.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.8.2022 :

- a. Legible copies of Form 12 A and Form 13 in all the assets.
- b. Excel Format of all the forms in Asset –2.
- c. Details of actual DOCO in Asset-2.
- d. Brief chronology of events with regard to Time over-run. Further, submit the summary of evidence in support of delay for the assets covered under the instant petition.

- e. Computation of IDC in excel format for the assets covered under the instant petition.
- f. Methodology for calculation of rate of interest for computation of IDC in case of loans obtained with 'floating rate' for the assets covered under the instant petition.
- g. With regard to additional capitalization in 2019-24 period, submit the following:
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

Asset No.	Head wise /Part y wise	Particulars#	Year of Actual Capitalisation	Outstandin g Liability as on COD	Discharge (year-wise)				Reversal (year-wise)				Additional Liability Recognized				Outstandin g Liability as on 31.3.2024		
					2019-24 period				2019-24 Period				2019-24 Period						

TL/SS/Communication Systems etc.

^Works deferred for execution, contract amendment - please specify

- h. Clarify the status of downstream system of the assets covered under the instant petition.
- i. Clarify whether the scope of work is completed and covered in the instant Petition.
- j. Confirm whether there is no further additional information required to be submitted by the petitioner.

2. Further, you are requested to cure the following defect found during preliminary scrutiny of Dy: No. 253/2022:

- i) Uploading of petition on Petitioner's
- ii) Filing proof of publication.

3. The petition will be registered only after receipt of the above information and removal of defects mentioned above.
4. In case the above said information is not filed within the specified date, the petition shall be referred back.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)